ITEM NO.1502 COURT NO.17 SECTION IV-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19549/2024

[Arising out of impugned final judgment and order dated 15-05-2024 in MA No. 3451/2023 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

RAJNI & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 188487/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 188485/2024 - EXEMPTION FROM FILING O.T.

Date: 08-10-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s):

Mr. N.k. Mody, Sr. Adv.

Ms. Ishita M Puranik, Adv.

Ms. Jigisha Agarwal, Adv.

Mr. Prabuddha Singh Gour, Adv.

Ms. Aniya, Adv.

Mr. Praveen Swarup, AOR

For Respondent(s):

Mr. Vikramjit Banerjee, A.S.G.

Mr. Saransh Kumar, Adv.

Mr. Saurabh Pandey, Adv.

Mr. Yashraj Bundela, Adv.

Ms. Rukhmini Bobde, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Amrish Kumar, AOR

Hon'ble Mr. Justice Aravind Kumar pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice N. V. Anjaria.

In terms of the Signed Reportable Judgment placed on the file the Judgment dated 16.01.2023 passed by the Railway Claims Tribunal Bhopal Bench in Case No. OA-IIU/BPL/96/2019 and the Order dated 15.05.2024 passed by the High Court of Madhya Pradesh at Jabalpur in Miscellaneous Appeal No.3451 of 2023 are hereby set aside and the claim petition is allowed in part and the Respondents are directed to pay a compensation of Rs.8,00,000/- (Rupees Eight Lakhs) to the appellants-applicant within 8 (eight) weeks from the date of this Order, failing which the amount awarded by this Court shall carry interest at the rate of 6% per annum from the date of Order of this Court till payment. Pending applications, if any, stands disposed of.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)